

COURT-II

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No. 59 of 2014 & IA No. 111 of 2014 and A.No. 120 of 2014

Dated: 16th March, 2016

**Present: Hon'ble Mr. Justice Surendra Kumar, Judicial Member
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

In the matter of:-

A.No. 59 of 2014 & IA No. 111 of 2014

**Madhya Pradesh Power Generating Co. Ltd. ... Appellant(s)
Versus
Central Electricity Regulatory Commission & Ors. ... Respondent(s)**

Counsel for the Appellant(s) : Mr. A. K. Sidhwani, R.E.

Counsel for the Respondent(s) : Mr. Pradeep Misra and Mr. Shashank
Pandit for R.2
Mr. G. Umapathy and Ms R. Mekhala
for MPPCL
Mr. Rajiv Srivastava for UPPCL

A.No. 120 of 2014

**M.P. Power Management Co. Ltd. ... Appellant(s)
Versus
Central Electricity Regulatory Commission & Ors. ... Respondent(s)**

Counsel for the Appellant(s) : Mr. G. Umapathy and Ms. R. Mekhala
Advs. for MPPMCL
Mr. K. K. Agrawal, CGM and Mr. Dilip
Singh, DGM

Counsel for the Respondent(s) : Mr. Pradeep Misra and Mr. Shashank
Pandit for R.2 & 3
Mr. Rajiv Srivastava for R.2, UPPCL

ORDER

In these two appeals, it has been pointed out by the learned counsel for the parties that a meeting between the Managing Directors of the Madhya Pradesh Power Management Co. Ltd. and UPPCL has been held on 29.02.2016 and all the issues have been resolved but they want three weeks time to give final shape to the same resolution and for producing the same in this Appellate Tribunal on the next date.

Post these appeals for remaining arguments of the parties for proper order, as the case may be, on **26th April, 2016.**

(T. Munikrishnaiah)
Technical Member

(Justice Surendra Kumar)
Judicial Member

sh/kt